

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 324**

IA-4198/2022,

**In**

**IB-1600(ND)/2018**

**IN THE MATTER OF:**

M/s. Vistra ITCL (India) Ltd.

.... Petitioner/Applicant

Vs.

M/s. Ambience Pvt. Ltd.

.... Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 05.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI,**

**HON'BLE MEMBER (TECNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the FC : Mr. Vijay Nair, Ms. Sakshi Kapoor Advs.

For the Ambience : Mr. CS Sandeep Chandna

Private Limited

For the CD : Mr. Anush Raajan. Mr. Pradyumn Yadav Advs.

For IRP : Mr. Nikhil Verma, Mr. Kapil Sharma Advs.

**ORDER**

Due to paucity of time, the matter is adjourned to **26.07.2024.**

-sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Malik